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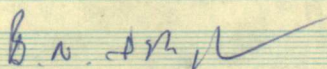
CCP 102/93 in
OA 1415/91

Dr. C. P. Behl
vs.
Delhi Administration

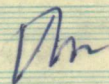
Present : Shri K. N. R. Pillai, counsel for
petitioner.

Shri G. L. Nimesh, HC, departmental
representative for the respondents,

Shri Pillai, learned counsel for the petitioner,
submitted that the judgment has since been fully
complied with and, therefore, there is no need for him
to press this CCP. Accordingly, this CCP stands
disposed of.



(B. N. Dhoundiyal)
Member (A)



(V. S. Malimath)
Chairman

as